

**NGT/SZB/Jud/59/2019/2023/
NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE CHENNAI
CHENNAI**

NOTICE

It is hereby informed to all the learned Advocates and Parties-in-Person appearing before the Registry of the National Green Tribunal, Southern Zone, Chennai, that defects pointed out by the Registry in filed matters are required to be cured and the matters re-presented within the prescribed period of 30 days from the date of first raising of defects, in accordance with the applicable provisions of the National Green Tribunal Act, 2010 and the Rules made thereunder.

However, it has been observed that several matters are pending under defects for prolonged periods without compliance and re-presentation.

Therefore, all learned Advocates and Parties-in-Person are hereby requested to cure the defects and re-present all pending defective matters, including old defective cases, on or before 30.06.2026, failing which such matters shall be liable to be removed/closed from the defect list/filed metadata records in CIS portal, subject to further orders of the Tribunal/Registry.

It is further notified that with effect from 01.07.2026, strict adherence to the prescribed re-presentation period of 30 days from the date of first raising of defects shall be followed in all matters filed before the Registry, without any deviation and in the event of non-representation within time period specified under Rule 10 of NGT (Practices & Procedure) Rules, 2011, the same shall be removed from CIS portal.

All concerned are requested to take note of the above and act accordingly.

Registrar

Sd/-

National Green Tribunal, Southern Zone
Chennai